

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-3
IB-897(ND)/2020

IN THE MATTER OF:

Oswal Polychem

....OPERATIONAL CREDITOR

Vs.

Northern India Leather Cloth Manufacturing Co. Private Limited

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 11.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Ahsan Ahmad, Advocate

For the Respondent/CD :

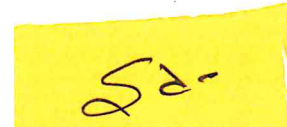
For the Liquidator :

ORDER

Counsel for the Operational Creditor is present and submitted that matter has been settled and he has the instruction from his client to withdraw the petition. The prayer is allowed. The petition is **dismissed as withdrawn.**



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)